

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 112/TT/2017**

- Subject** : Determination of tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPNL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.
- Petitioners** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited & Others.

**Petition No. 215/TT/2017**

- Subject** : Determination of tariff for the year 2017-18 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in Accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendment.
- Petitioners** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited & Others.
- Date of Hearing** : 6.2.2024



**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Parties Present** : Ms. Poorva Saigal, Advocate, RRVPNL & MPPTCL  
Shri Ravi Nair, Advocate, RRVPNL & MPPTCL

**Record of Proceedings**

The order in Petition Nos. 112/TT/2017 and 215/TT/2017 was reserved on 6.9.2023. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioners submitted that pleadings have been completed in the matter and the arguments were heard. Therefore, the Commission may accordingly issue order in the matters.
3. None present on behalf of the Respondents.
4. After hearing the Petitioner, the Commission reserved the order in the petitions.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

